

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.16
I.A. No.203/2024 in
C.P. (IB) No.30/BB/2022

IN THE MATTER OF:

M/s. L. & T. Finance Ltd. ... Petitioner
Vs.
Mr. Harkirat Singh Bedi ... Respondent

Order under Section 95 of IBC, 2016

Order delivered on 29.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : None
For the Respondent : Shri Srihari S

ORDER

I.A. No.203/2024

1. Heard the Ld. Counsel for the Respondent. None appeared for the Applicant.
2. The Respondent Counsel submitted that he has e-filed the objections and seek permission to file physical copy of the same.
3. It is noticed that vide order dated 27.03.2024, two weeks' time was already granted to the Respondent to file objections, However, the Respondent Counsel has filed the objections after the passage of four weeks. Therefore, a cost of **Rs.5000/-** (Rupees Five Thousand only) is levied on the Respondent to be paid infavour of **the Prime Minister's National Relief Fund**. The reply will be considered only after the payment of cost. List on **18.06.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)